

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No.F.39/DDMA/COVID/2020/1/258

July 16, 2020

ORDER

Whereas Health & Family Welfare Department, GNCT of Delhi has issued the Delhi Epidemic Diseases (Management of COVID-19) Regulations, 2020, vide Notification dated 13.06.2020 (copy enclosed);

And whereas, the aforesaid Regulations notified the specified offences and fines that can be imposed on violation of the following directives/guidelines:

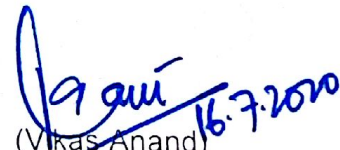
- a) Observation of Quarantine Rules
- b) Maintaining of social distancing
- c) Wearing of Face mask/cover in all public places/workplaces
- d) Prohibition of spitting in public places
- e) Prohibition on consumption of paan, gutka, tobacco, etc, in public places

And whereas, the following authorities at District level have been notified as 'Authorised persons' to impose fine for aforesaid violations:

- a) District Magistrate
- b) Chief District Medical Officer (CDMO)
- c) Sub Divisional Magistrate (SDM)
- d) District Surveillance Officer
- e) Zonal Deputy Commissioner of respective Municipal Corporation of Delhi
- f) Officers as authorised by District Magistrates
- g) Officers as authorised by Zonal Deputy Commissioner of Municipal Corporation of Delhi
- h) Officers of the rank of Sub-Inspector and above of Delhi Police.

Now, therefore, all the District Magistrates/Chairpersons of District Disaster Management Authority of Delhi are hereby directed to maintain the data in respect of the violations noticed and action taken for these violations by all the aforesaid authorised persons in their respective District on daily basis and to submit weekly report in the enclosed pro-forma on the Corona Foot Warrior Portal of Revenue Department (URL: <https://cfwcst.delhi.gov.in>). Login ID & Passwords are already provided to the District Magistrates. SDM (HQ) shall monitor these weekly reports and follow up with the Districts for timely updation.

This issues with the approval of the Pr. Secretary (Revenue)/ Divisional Commissioner.


(Vikas Anand)
CEO, DDMA

Copy to:

1. All District Magistrates of Delhi
2. All District DCPs of Delhi Police
3. Zonal Deputy Commissioner of respective Municipal Corporation of Delhi, through Commissioner (SDMC/NDMC/EDMC)
4. All Chief District Medical Officers (CDMOs)
5. District Surveillance Officers, through respective CDMO
6. All Sub Divisional Magistrate (SDMs), through respective DMs
7. SDM (HQ), O/o Divisional Commissioner, GNCT of Delhi

Copy for information to:

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD.
4. Secretary to Hon'ble Minister of Health, GNCTD.
5. Secretary to Hon'ble Minister of Revenue, GNCTD.
6. Secretary to Hon'ble Minister of Labour, GNCTD.
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD.
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD.
9. Pr. Secretary (Home), GNCTD.
10. Commissioner of Police, Delhi.
11. Pr. Secretary (Revenue), GNCTD.
12. Commissioner (SDMC/NDMC/EDMC)
13. All members of State Executive Committee, DDMA, GNCTD.
14. All District DCPs of Delhi.
15. Guard file.